

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU  
(Through web-based video conferencing platform)**

**ITEM No.19  
C.A.No.113/2023 in  
C.P. No.138/BB/2022**

**IN THE MATTER OF:**

M/s. Prakash Deo & Ors. ... Petitioners  
Vs.  
Smt. D M Shobha & Ors. ... Respondent

**Order under Section 241-242 & 246 of Companies Act, 2013**

**Order delivered on 06.02.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner in C.P/  
Applicant in C.A.113/2023 : Shri A. Murali  
For the Respondent Nos.2 to 4 : Shri Srinivas.L

**ORDER**

1. Heard the Ld. Counsel appearing for the Petitioner and the Respondent No.2
2. It is stated that in response to the Order dated 11.01.2024, Ld. Counsel for the Respondent Nos.2 to 4 has filed a memo vide Diary No.783 dated 05.02.2024 which is in consideration of the Petitioner as well as the Respondent. In this regard, they seek further time to settle the matter.
3. List the case before the Regular Bench on **14.03.2024**.

**-Sd-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**-Sd-  
(T. KRISHNAVALLI)  
MEMBER (JUDICIAL)**